(c) if not, the number of terrorist attacks in Jammu and Kashmir, civilians killed and Jawans martyred in those attacks during last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (c) The Government has adopted a policy of zero tolerance towards terrorism. Security Forces are taking effective and continuous action in countering terrorism. 745 terrorists have been neutralized since 2016 till June, 2019 in the state of Jammu and Kashmir. The details of incidents of terrorist violence, civilians killed and security personnel martyred during last three years are as under:

Incidents	2016	2017	2018
Terrorists Attacks and actions initiated by SFs against Terrorists	322	342	614
No. of civilians killed	15	40	39
No. of security personnel martyred	82	80	91

Human trafficking network

3540. SHRI K. SOMAPRASAD : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has identified a human trafficking network for sending people to Australia and different countries through the Kerala sea route;
 - (b) if so, the details thereof; and
- (c) the number and details of people illegally trafficked to various terrorist groups during the last three years from the country, State-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) As per available information, a case of illegal immigration of 105 persons who sailed out of Munambam Harbour in Kerala on 12.1.2019 on a fishing boat named 'Dayamatha-2' was reported. Information related to this case has been shared with the Interpol and other agencies to locate the missing boat and its occupants.

(c) Data in this regard is not maintained centrally.

Complaints against cow vigilantes

3541. SHRI K. SOMAPRASAD : Will the Minister of HOME AFFAIRS be pleased to state:

- the number of complaints/cases registered against cow vigilantes during the last three years, State-wise details thereof; and
- (b) the number of people died and injured in the attack by cow vigilantes during last three years, the State-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) and (b) The National Crime Records Bureau (NCRB) does not maintain data in this regard.

Direction regarding wilful bank loan defaulters

3542. SHRI SUSHIL KUMAR GUPTA: Will the Minister of HOME AFFAIRS be pleased to state:

- whether Government has issued any direction to the Bureau of Immigration for not allowing promoters of companies who have defaulted on their bank loans to leave the country;
 - (b) if so, what are the details in this regard; and
- (c) what other measures have been taken in the last three years to ensure that willful bank loan defaulters are not allowed to escape the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) and (b) Look Out Circular (LOC) can be opened by the Bureau of Immigration in respect of Indian citizens and foreigners on the request of an authorized originator, which includes an officer not below the rank of Deputy Secretary to the Government of India; or an officer not below the rank of Joint Secretary in the State Government; or District Magistrates; or Superintendents of Police; or designated officers of various law enforcing and security agencies; or designated officer of Interpol; or Chairman/Managing Director/Chief Executive of all Public Sector Banks; or as per directions of any Criminal Court in India. The Immigration Authorities can detain as well as prevent any person, including a willful defaulter, from leaving India against whom LOG has been issued. Bureau of Immigration has opened 83 LoCs till now at the behest of banks.

(c) Fugitive Economic Offenders Act, 2018 has been enacted for effective action against economic offenders fleeing Indian jurisdiction. It provides for attachment and confiscation of property of fugitive economic offenders and disentitles them from defending any civil claim. Further, Government has advised Public Sector Banks to